

been reported from time to time in media, websites of the regulatory authorities of these countries etc.

(b) No, Sir.

(c) For export of drugs, Indian Pharmaceutical Companies are required to comply with the regulatory provisions of the importing countries. There are no provisions under the Drugs and Cosmetics Rules, 1945 which require Central Drugs Standard Control Organisation (CDSCO) to ensure the said compliance by the Indian Pharmaceutical Companies. As such, no auditing of these plants and products has been carried out to check the compliance of the firms with the regulatory provisions of the importing countries.

#### **Revival of Talcher and Ramagundam fertilizer plants**

1315. SHRI PYARIMOHAN MOHAPATRA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the progress made in revival of the FCIL fertilizer plants, Talcher in Odisha and Ramagundam in Telangana, year-wise over the last three years;

(b) the reasons for slow progress in respect of the Talcher plant; and

(c) the time by which the Talcher plant, in whatever shape, is going to be operational?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR): (a) The progress made in revival of Fertilizer Corporation of India Ltd. (FCIL) fertilizer plants at Talcher in Odisha and Ramagundam in Telangana, year-wise over the last three years is given hereunder:

Year	Talcher Unit	Ramagundam Unit
2013	(i) 9.5.2013- Cabinet Committee on Economic Affairs approved waiver of GoI loan and interest of FCIL to enable the Company to make its net worth positive and get de-registered from Board of Industrial and Financial Reconstruction (BIFR).	
	(ii) 27.6.2013- BIFR de-registered FCIL from its purview.	
	29.8.2013- Lumpsum Turn Key (LSTK) tenders for Ammonia and Urea was floated by Rashtriya Chemicals and Fertilizers Ltd. (RCF).	23.9.2013- financial due diligence completed.

Year	Talcher Unit	Ramagundam Unit
	5.9.2013- RCF, Gas Authority of India Ltd. (GAIL), Coal India Ltd. and FCIL signed a Memorandum of Understanding to set up a Fertilizer Project. It was decided to set up two Joint Ventures – JV1 for Coal Gasification and JV2 for Ammonia/Urea Plants.	
2014	10.3.2014- final topography report was received.  23.6.2014- GAIL floated Expression of Interest for Pre-Qualification of Licensors of Coal Gasification Technology.  24.12.2014- JV Agreements for JV1 and JV2 were signed.	Bids were invited for Ammonia and Urea Technology Suppliers.
2015	27.2.2015- it was decided that Coal Block would be allocated to the Project and GAIL would make application on behalf of JV1 to the Coal Ministry for allotment of Coal Block.  Presently, assets of Talcher Unit are being valued to decide the value of FCIL's share in the JV, vetting of TEFR is also in the process, apart from Draft Joint Venture Agreement being examined by the various PSU partners.	14.1.2015- JV Agreement was signed amongst EIL, NFL and FCIL.  17.2.2015- Joint Venture Company in the name of 'Ramagundam Fertilizers and Chemicals Limited' (RFCL) has been incorporated.  22.6.2015- Detailed Feasibility Report (DFR) finalized.  Technology Evaluation completed.  Overall Plot Plan has been finalized.  9.6.2015 - Engineering, Procurement and Construction Management (EPCM) contract to EIL has been signed by RFCL.  Pre-project activities started at site.

(b) The progress made in respect of Talcher plant has been satisfactory considering the various factors involved at the initial stages.

(c) It is estimated that the commissioning of the Talcher plant would be completed by December, 2018.

#### **Amendment in fertilizer subsidy scheme**

1316. SHRI DARSHAN SINGH YADAV: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state whether Government proposes to amend the fertilizers subsidy scheme for checking the irrational use of chemical and organic fertilizers and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR): No, Sir. There is no such proposal in the Department of Fertilizers.

#### **Availability of urea for Kharif season**

1317. SHRI DEVENDER GOUD T. : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the demand of urea for Kharif season, State-wise;
- (b) whether there is sufficient quantity of urea for Kharif season for distribution to farmers in the country, if so, the details thereof; and
- (c) the details of domestic production and import of urea for the last Rabi season and the forthcoming Kharif season, month-wise and the demand, month-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR): (a) The season-wise (Kharif and Rabi) demand is assessed and projected by the Department of Agriculture and Cooperation (DAC) in consultation with the State Governments, before commencement of each cropping season. A Statement showing demand (requirement) of Urea is given in the Statement-I (*See below*).

(b) A Statement showing State-wise cumulative requirement, availability and sales of Urea, during April to June, 2015 is given in the Statement-II (*See below*).